

Commodities which showed this upward trend in 1986 as compared to those in 1985 include marine products, tea, spices, chemicals, leather manufactures, engineering goods and jewellery.

**Directors in Peerless General Finance and Investment Company**

5475. SHRI BASUDEB ACHARIA : Will the Minister of FINANCE be pleased to state :

(a) whether Government have deputed Directors on the Board of Directors of the Peerless General Finance and Investment Co. Ltd. ;

(b) whether Government have reports about the bunging of the company's funds ;

(c) if so, the details thereof and action taken in the matter ; and

(d) whether adequate precautions have been taken before inducting new set of Directors ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) The Company Law Board had on 13.11.1987 issued orders under Section 408 of Companies Act, 1956 that four Government Directors be appointed on the Board of Peerless General Finance and Investment Company Ltd. for a period of three years from the date they assume charge of their office. The orders were passed after consideration of the facts and circumstances of the case and to ensure proper compliance of Reserve Bank of India's directions, issued from time to time, and with a view to prevent the company's affairs from being conducted in a manner which is prejudicial to the interests of the company and to the public interest.

Pursuant to the aforesaid orders, the Central Government has appointed on 19.11.1987 four Directors on the Board of M/s Peerless General Finance and Investment Company Ltd.

The Hon'ble High Court of Calcutta however, have, on 19.11.1987, stayed the operation of Company Law Board's Order dated 13.11.1987 issued under Section 408 of the Companies Act, 1956,

With a view to regulating the activities of companies like Peerless, which are not hit by the provisions of Prize Chits and Money Circulation Schemes (Banning) Act, 1978, Reserve Bank of India has issued on 15.5.1987 a new set of directions.

[Translation]

**Recruitment in Army in Rajasthan**

5476. SHRI VIRDHI CHANDER JAIN : Will the Minister of DEFENCE be pleased to state :

(a) the number of youths recruited in the Army in each of its services during the last 3 years in Rajasthan, district-wise ;

(b) whether Government have issued directives to give priority in the matter of recruitment in the Army to the people of Barmer, Jaisalmer and Jodhpur border districts of Rajasthan, the most drought affected areas where there is great unemployment ;

(c) if so, whether these directives are being complied with and if so, how ; and

(d) if not, whether these directives now will be complied with ?

THE MINISTER OF DEFENCE (SHRI K.C. PANT) : (a) It would not be in the public interest to divulge the information.

(b) to (d) Recruitment in the Army is made on the basis of requirements from time to time and not on the basis of the unemployment situation. Efforts are directed towards increasing recruitment from the border districts on the basis of proportionate recruitment to be made from the State of Rajasthan.

**Acquisition of Land for Construction of Cantonment in Rajasthan**

5477. SHRI VIRDHI CHANDER JAIN: Will the Minister of DEFENCE be pleased to state :

(a) whether Union Government have acquired the valuable agricultural land adjoining Barmer and Jaisalmer city for the construction of cantonment in Barmer and Jaisalmer, the border districts of Rajasthan ;

(b) if so, whether affected persons have been given any compensation ;